IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No. 1978 of 2020

…

Aashish Kumar .... Petitioner

-V e r s u s-

1.State of Jharkhand through the Secretary, Department of Personnel, Administrative Reforms and Rajbhasha, Government of Jharkhand, Ranchi & Others
2.Jharkhand Combined Entrance Competitive Examination Board, Science & Technology Campus, Namkum, Ranchi – 834 010, Jharkhand.
3.Examination Controller of Joint Jharkhand Combined Entrance Competitive Examination Board, Science & Technology Campus, Namkum, Ranchi – 834 010, Jharkhand. ..... Respondents

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Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

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For the Petitioner : M/s. Hemant Jain, Ashish Kumar
and Abhishek Mohanty, Advocates.
For the State : Mr. Jayant Franklin Toppo, S.C. VII

…

02/29.07.2020

1. Learned counsel for the petitioner submits that he will file an undertaking to remove the defects, as pointed out by the office, on resumption of normal functioning of the Court.

2. It is submitted that the copy of the writ petition has been served upon Mr. Anoop Kumar Mehta, learned counsel for the Respondent nos. 2 and 3.

3. Mr. Jayant Franklin Toppo, learned S.C. VII on behalf of the Respondent No. 1 submits that as per the Annexure-14 of the writ petition it appears that the Sub-Divisional Officer has sent the letter regarding issuance of caste certificate to Respondent No. 1 stating that the decision of granting benefit of reservation to the petitioner is required to be taken by Respondent No. 1. Learned S.C. VII, prays for time to file the reply after taking necessary instructions in the matter.

4. On prayer of learned S.C. VII, office to list this case on 11.08.2020 and mention the name of the Mr. Anoop Kumar Mehta in the cause list.

(AMITAV K. GUPTA, J.)

APK